FORM C

PROOF OF CLAIM BY OPERATIONAL CREDITORS [Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

To,

The Liquidator,
Mr. Laxman Digambar Pawar, Flat No.16, First Floor,
Bhakti Complex, Behind Dr.Ambedkar Statue,
Pimpri, PUNE-411018,
Mobile:9921516368/9422327957
Email: cmapawar1@gmail.com

From:

M/s. Janki Corp Limited Represented by Mr. G Madhu Kumar, Manager-Marketing, Registered office: at Mandpiya Choraha, Chittor Road, Bhilwara, Rajasthan State, Corporate office at: No.765, 2nd floor, 100 Ft Road, Indira Nagar, Bengaluru - 560038, Karnataka State. Factory at: Sy.No.97_, Sidiginamola Village-, Ballari Taluk and District- 583138, Karnataka State.

Dear Sir / Madam,

<u>Sub:</u> Submission of proof of claim in respect of the liquidation of M/s. Bhadramaruti Concast Private Limited, under the Insolvency and Bankruptcy Code, 2016.

Ref: Hon'ble NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, COURT -IV. ORDER DATED 25-04-2022 in C.P.(IB)/4493(MB)/2018.

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Operational Creditor M/s. Janki Corp Limited, represented by G. Madhu Kumar, Manager - Marketing, hereby submits this proof of claim in respect of the liquidation of M/s. Bhadramaruti Concast Private Limited, registered office at Plot No.E-12, Phase-II, Additional MIDC, Jalna-431203, Maharastra., CIN No.U27100MH2004PTC148361. The details for the same are set out below:

	PARTICULARS					
1	NAME OF THE OPERATIONAL CREDITOR	M/S. Janki Corp Limited. CIN: U17118RJ1993PLCO23549				
2	ADDRESS OPERATIONAL CREDITOR FOR CORRESPONDENCE	, , ,				
3	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST AS AT LIQUIDATION COMMENCEMENT DATE 25-	Interest up to 04-10-2013 @ 24%	44,29,492 :42,52,312 86,81,804			

For Jank Corp Limited

NATURE OF CLAIM. R 8,86,81,804- Grand total 1,31,36,044 Nature of Claim: Dues against material supplied. Nounces / BILLS, weighbridge slip and e-sugam raised towards supply of material- Sponge Iron Substantial Sponge Iron Substantial Sponge Iron Substantial Sponge Iron Substantial Sponge Iron ARBITRATION PROCEEDINGS ARBITRATION PROCEEDINGS ARBITRATION PROCEEDINGS Nounces of Pinch Proceedings of Ni Act, bearing CC no.55734 of 2016 before Hon'ble 34th Addl Chief Metropolitan Magistrate, Mayo Hall Unit, Bengaluru and same was disposed on 08-12-2021 by convicting corporate debtor and order passed by levying fine amount of Rs.72,20,571/- (2) Filed Money recovery suit bearing O.S. No.215 of 2017 before the court of Hon'ble Principal Sr. Civil Judge and ClM First Class, Ballari, Karnataka State. The case was disposed on 19-07-2021 by the Hon'ble court passed order Corporate debtor, supplied Sponge Iron material on credit basis. Total material supplied on various occasions as per the invoices worth of Rs.5,00,53,927/-, out of the said amount corporate debtor paid Rs.4,56,21,991/- by keeping balance of Rs.44,31,936/- DETAILS OF ANY MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM 52 THE GAZETTE OF INDIA:EXTRAORDINARY [PART III – SEC.4]. DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY DETAILS OF ANY RETENTION OF TRANSFER OF DEBT IN HIS FAVOUR		04 222 AND DETAILS OF	T 05 04 0000 0 604
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ASSIGNMENT OR TRANSFER -NO-	0		
	9		
OF DEBT IN HIS FAVOUR			-NO-
		OF DEBT IN HIS FAVOUR	

For Jack Corp Limited,

	10	DETAILS OF THE BANK		Beneficiary Name	Janki Corp Limited		
		ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S		Bank Name	KOTAK MAHINDRA BANK		
		SHARE OF THE PROCEEDS OF		Branch Name	Bangalore 100ft Road – 0431		
		LIQUIDATION CAN BE		Current A/c No.	9212136910		
		TRANSFERRED		IFSC Code.	KKBK0000431		
	11	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM		Attac	ched List alongwith doc	uments.	
	For M/s. Janki Corp Limited, For Janki Corp Limited. Authorised Signatory.						
-	_	ME in BLOCK LETTERS : G MADH	U	KUMAR			
	Position with or in relation to creditor: Manager- Marketing						
	Address of Person Signing:						
	Sy.N	Janki Corp Limited, No. 91, Sidiginamola Village- 583138. ari Taluk and Dist.,.					

Karnataka State.

Email: mktg@jcl.co.in , basha@jcl.co.in

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES (Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

01.08.2022

To
The Interim Resolution Professional / Resolution Professional
BHADRAMARUTI CONCAST PRIVATE LIMITED
Plot No., E - 12, Phase - II,
Additional MIDC, Jalna - 431203

The Interim Professional Address Flat No.16, First Floor, Bhakti Complex, Behind Dr. Ambedkar Statue, Pimpari, Pune – 411018 Ph. No. 9921516368

From

VARSHA REFRACTORIES PVT. LTD.

203-206, Krishna Complex,

Vallipir Road, Next to Shreedevi Hospital,

Near Bhanusagar Talkies, Kalyan (W) - 421301

Subject: Submission of proof of claim of BHADRAMARUTI CONCAST PRIVATE LIMITED

Madam/Sir,

VARSHA REFRACTORIES PVT. LTD., hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of BHADRAMARUTI CONCAST PRIVATE LIMITED. The details for the same are set out below:

PART	TICULARS	
1.	NAME OF OPERATIONAL CREDITOR	VARSHA REFRACTORIES PVT. LTD.
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR	CIN No. U51900MH1999PTC122008
	(IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	
3.		203-206, Krishna Complex, Vallipir Road, Next to Shreedevi Hospital, Near Bhanusagar Talkies, Kalyan (W) – 421301 E mail : refractory9@gmail.com

	VILLARS OF CLAIM	1380954.00
	A MOUNT OF OBJECT	r.
1	(INCLUDING ANY INTEREST AS AT THE	
5.	DETAILS OF DOCUMENTS BY REFERENCE. TO WHICH THE DEBT CAN BE TO WHICH T	E LEDGERS A/C AND PURCHASE ORDER COPY ATTACHED
6.	DETAILS OF ANY DISPUTE AS WELL AS THE	
	RECORD OF PENDENCY OR ARBITRATION PROCEEDINGS DETAILS OF HOW AND WHEN DEBT	REFRACTORY GOODS SUPPLIED, B
7.	INCURRED	PAGRATCH OF MATERIAL
	DETAILS OF ANY MUTUAL CREDIT	AGAINST DISPATCH OF MATERIAL
8.	DETAILS OF ANY MOTORD MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	
		0
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	
		AXIS BANK LTD., KALYAN (W)
	WHICH THE AMOUNT OF THE PART THEREOF CAN BE TRANSFERRED	IFSC CODE: UTIBOOGS7.
	THE CLIANT TO A RESULUTION	OR LEDGER
11.	PROOF OF CLAIM IN ORDER	COPY OF INVOICES WITH CAMEDO COPY OF PURCHASE ORDER COPY OF BILL WISE OUTSTANDING
	DUE TO THE OPERATIONAL CREDITOR	ATTACHED Lie habelf (28)
Pleas	ture of operational creditor or person authority if this is being subm	MASS
ame	in BLOCK LETTERS: NILESH A. MEH	ITA *
ositio	on with or in relation to creditor: DIRECTO	OR Road, Ami Darshan Society, Opp. HDFC

SCHEDULE FORM C

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

[Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016

22.07.2022

To, MR.LAXMAN DIGAMBAR PAWAR FLAT NO.16, FIRST FLOOR, BHAKTI COMPLEX, BEHIND DR.AMBEDKAR STATUE, PIMPRI, PUNE - 411018

From

LADDARAM .M.DEMBDA PLOT NO.55, SAKLECHA NAGAR, JALNA - 431203

Subject: Submission of proof of claim in respect of liquidation of M/s BhadramarutiConcast Pvt Ltd under the insolvency and Bankruptcy Code, 2016

Dear Sir,

I, LADDARAM.M. DEMBDAhereby submits this proof of claims in respect of the Liquidation of M/s BhadramarutiConcast Pvt Ltd. The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR	LADDARAM .M.DEMBDA
2.	ADDRESSANDEMAILADDRESSOF OPERATIONAL CREDITOR FOR COROSPONDENCE	PLOT NO.55, SAKLECHA NAGAR JALNA - 431203. mail id:-
3.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE	Rs.1,25,50,721/-

& do

4.		Designation of the second
	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBIT CAN BE SUBSTANTIATED.	INVOICES ISSUED TO PARTY LEDGER CONFIRMATIONS FROM THE PARTY COPY OF NCLT ORDER CONFORMATION LEDGER FOR PARRY STATEMENT OF INTEREST CALCULATION
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR	NILL
- 4	ARBITRATION PROCEEDINGS.	**
6.	DETAILS OF HOW AND WHEN DEBIT INCURRED.	WE HAVE SUPPLIED MS SCRAP TO THE CORPORATE DEBTOR AND INVOICES WERE RAISED ACCORDINGLY.
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBIT OR OTHER MUTUAL DEALINGS BETWEEN THE CORPPORATE DEBIT AND THE CREDITOR WHICH MAY BE SET OFF AGAINST THE CLAIM.	NIL
8.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS.	NIL
9.	DETAILS OF ANY ASSINMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERED PURSUANT TO A RESOLUTION PLAN.	ACCOUNT NAME: - AADILAXMI TRADING COMPANY, BANK: - JALNA MERCHUNT CO-OP BANK A/C:- 01021003070 BRANCH: - MAIN BRANCH IFSC NO: - HDFCOCJMCBL
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR.	1. INVOICES ISSUED TO PARTY 2. LEDGER CONFIRMATIONS FROM THE PARTY 3. COPY OF NCLT ORDER 4. CONFORMATION LEDGER FOR PARRY STATEMENT OF INTEREST

	CALCULATION	¥.

Signature of operational creditor or person authorized to act on his behalf

SIGN

Name in BLOCK LETTERS: - LADDARAM .M. DEMBDA.

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Position with or in relation to creditor: - PROPRITOR

Address of person signing: - PLOT NO.55, SAKLECHA NAGAR, JALNA - 431203

(MAHARASHTRA)

^{*}PAN number, passport, cancelled cheque, AADHAR Card or identity card issued by the Election Commission of India